

08712/25

27/5/97

Hon. Mr. S. Das Gupta, AM
Hon. Mr. T. L. Verma, JM

~~The~~ M.A. No. for the applicant.

Km. S. Srivastava for the respondents.

The M.A. No 736/97 has been filed by the ~~applicant~~ respondents seeking modification of the order dated 04/10/96.

By the order dated 04/10/96, the O.A. was dismissed as withdrawn. The statement was made by the learned counsel for the applicant that he was withdrawing the O.A. as the respondents had assured the applicant that the relief prayed by him, would be allowed. This statement was not made by the learned counsel for the respondents nor was any assurance on behalf of the respondents to the Tribunal. ~~In view of the matter,~~ ~~we see no~~ The statement made by the applicant's counsel in no way binding on the respondents. The M.A. No 736/97, therefore needs no order and is accordingly disposed of.

R
JM.

W
AM.

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